



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Jammu, the 26th March, 2019

SRO 233.-In exercise of powers conferred by Sub-sections (4) and (5) of Section 6 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 (XIII of 1996), read with sub-section (1) of section 19 of the Jammu and Kashmir Agrarian Reforms Act, 1976 and in supersession of notification SRO 630 of 2018 dated 24th December, 2018, the Government hereby confer upon Shri Rajinder Singh Tara, KAS, Joint Financial Commissioner, Agrarian Reforms, J&K, the powers of Financial Commissioner, (Revenue), and Commissioner Agrarian Reforms to be exercised by him within the State for purposes of hearing and disposing of Appeals and Revisions under the Jammu and Kashmir Land Revenue Act, Samvat, 1996 (1939 AD) and Jammu and Kashmir Agrarian Reforms Act, 1976, respectively, for the cases transferred to him by the Financial Commissioner, Revenue.

By order of the Government of Jammu and Kashmir

Sd/-

(Shahid Anayatullah) IAS

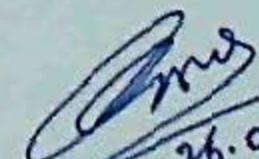
**Commissioner /Secretary to Government,
Revenue Department**

Dated: -26 -03- 2019

No: - Rev/LB/65/2000

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Jammu/ Kashmir.
4. Joint Financial Commissioner, Agrarian Reforms, J&K, Jammu.
5. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
6. Director, Archives, Archeology & Museums, J&K Jammu/Srinagar.
7. Shri Rajinder Singh Tara, KAS, Joint Financial Commissioner, Agrarian Reforms, J&K,
7. Manager Government Press, Jammu/ Srinagar for publication in the Govt. Gazette.
8. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
9. I/C Website. Revenue Department.
10. Notification / Stock file.


26.03.2019
(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department